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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**+ **W.P.(C) 2347/2007****SAWHNEY RUBBER INDUSTRIES** ..... Petitioner

Through

**Mr.O.S.Bajpai, Advocate**

versus

**COMMISSIONER OF INCOME TAX XII** ..... Respondent

Through

**Mr.Sanjeev Sabbharwal, Advocate****CORAM:****HON'BLE MR. JUSTICE VIKRAMAJIT SEN****HON'BLE MR. JUSTICE SHIV NARAYAN DHINGRA****ORDER**

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**28.03.2007**

After hearing counsel for the parties, the Order that commends itself is that instead of the direction for deposit of 50% of the demanded tax the Petitioner shall deposit 35% of the total demanded tax within one week from today.

The writ petition is disposed of in these terms.

**VIKRAMAJIT SEN, J**
**SHIV NARAYAN DHINGRA, J****MARCH 28, 2007**

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